

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 3980
TO BE ANSWERED ON 27.03.2017**

EXPLOITATION OF LABOURERS IN BHEL

†3980. SHRI RAHUL KASWAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has received complaints of exploitation of labourers working in various institutions including Bharat Heavy Electricals Ltd. (BHEL), New Delhi;**
- (b) if so, the details thereof along with the action taken by the Government in this regard;**
- (c) whether the Government proposes to review the modification in labour laws in view of the said labour problems; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): There are no reported cases of complaints of exploitation of labour working in the Bharat Heavy Electricals Ltd. (BHEL), and also no such complaints have been received by the Company under the Centralized Public Grievance Redress and Monitoring System.

(b): Does not arise in view of reply to Part (a) of the question above.

(c) & (d): Reforms of Labour Laws are ongoing process to update legislative system to address the need of the hour and to make them effective and contemporary to the emerging economic and industrial scenario. The Second National Commission on Labour Codes has recommended that the existing Labour Laws should be broadly grouped into four or five labour codes on functional basis. Accordingly, the Ministry has taken steps for drafting four labour Codes on Wages; Industrial Relations; Social Security & Welfare; and safety and working conditions respectively, by simplifying, amalgamating and rationalizing the relevant provisions of the existing Central Labour Laws.
